CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI



OA NO. 903/2003

This the 28th day of August, 2003

HON BLE SH. KULDIP SINGH, MEMBER (J) HON BLE SH. R.K. UPADHYAYA, MEMBER (A)

Smt. Gulshan Madan, Wife of Shri S. Madan, Resident of 34, Ram Park, Near Ram Nagar, Delhi-51.

-Applicant

(By Advocate: Sh. Apurb Lal)

Versus

- Director,
 Institute for the Physically Handicapped
 Vishnu Digambar Mark,
 New Delhi-110002.
- The Secretary, Ministry of Social Justice and Empowerment, Shastri Bhawan, New Delhi.

-Respondents

(By Advocate: Sh. Rajiv Bansal alongwith Sh. Puneet Gogia)

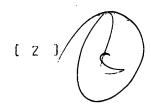
ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant has filed this OA seeking a relief against the Director, Institute for Physically Handicapped which is admittedly a Society owned by Govt. of India, Ministry of Social Justice and Empowerment.

- 2. Counsel for respondents who has appeared has taken an objection that this society is not notified under Rule 14(2) of the AT Act, so this Tribunal has no jurisdiction to entertain this OA as no direction can be issued to the society.
- 3. Counsel for applicant submits that since under Section 14(1)(c) the society is covered so no fresh jurisdiction is required, as such Court can proceed with trial of the

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petition. However, from bare reading of Section 14 (2) it is evident that society owned or controlled by Govt. of India notification under Section 14 (2) is required to be brought under the jurisdiction of CAT under Al Act. Admittedly, there is no notification issued by the Central Govt. bringing Resp. No.1 under the jurisdiction of the Tribunal, so we find that this Court has no jurisdiction to try the petition. Hence, OA is dismissed for want of jurisdiction. Applicant is at liberty to take the petition to appropriate Court.

(R.K. UPADHYAYA)
Member (A)

KULDIP SINĠH Member (J)

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